

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 679/92

Transfer Application No: XXXXXXXX

DATE OF DECISION 16-8-1993

Nalini Kant Mishra

Petitioner

Mr.G.S.Walia

Advocate for the Petitioners

Versus

Union of India and & another

Respondent

Mr.A.L.Kasturey

Advocate for the Respondent(s)

CORAM:

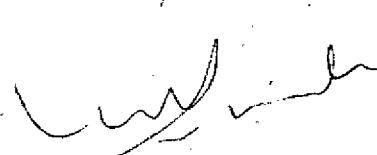
The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

The Hon'ble ~~Shri~~ Ms.Usha Sevara, Member(A)

1. ~~whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ?
3. ~~whether their Lordships ish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

W.D


(M.S.DESHPANDE)
VC

M.
NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.679/92

Nalini Kant Mishra,
Senior Console Operator,
EDP's Office, 1st Floor,
Churchgate, New Building,
Western Railway,
Bombay - 400 020. .. Applicant

-versus-

1. Union of India
through
General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.
2. Financial Advisor &
Chief Accounts Officer(C-II)
Western Railway,
Churchgate,
Bombay - 400 020. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman.

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. Mr.G.S.Walia
Advocate for the
Applicant.
2. Mr.A.L.Kasturey
Advocate for the
Respondents.

ORAL JUDGMENT: Date: 16-8-1993
(Per M.S.Deshpande, Vice-Chairman)

Heard Mr.G.S.Walia for the applicant and
Mr.A.L.Kasturey for the respondents.

2. Mr.Walia states that the applicant had made a representation on 1-7-92 to the respondents regarding the option which he had given in the year 1986 and for being continued in the present post. That representation has not yet been decided by the respondents.

(S)

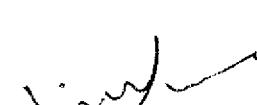
3. We direct the respondents to decide that representation within two months from the date of receipt of a copy of this order and until that representation is decided to continue the applicant in the present post.

4. Liberty to the applicant to approach this Tribunal should he feel aggrieved by the result of the representation.

5. Application is disposed of with no order as to costs.


(USHA SAVARA)

M(A)


(M.S. DESHPANDE)
V.C.

M